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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 475/2019 & CRL.M.A. 2056/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus

JYOTI PAUL & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

(35)

+ CRL.M.C. 487/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

(36)

+ CRL.M.C. 488/2019 & CRL.M.A. 2103/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus

JYOTI PAUL & ORS

..... Respondents



Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

(37)

+ CRL.M.C. 489/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

(38)

+ CRL.M.C. 490/2019 & CRL.M.A. 2107/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

(39)

+ CRL.M.C. 492/2019 & CRL.M.A. 2113/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus



SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

(40)

+

CRL.M.C. 501/2019 & CRL.M.A. 2136/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,
Advocates.

versus

JYOTI PAUL & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh
Sharma, Advocates for R-1.
Mr. Adit S. Pujari and Mr. Maitreya
Subramaniam, Advocates for R-2.

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER

13.03.2023

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1. It is stated that main counsel for petitioner is not available.
2. At request, re-notify on 06.09.2023.
3. It is clarified that there is no stay of the proceedings before the learned Trial Court who will proceed with the matter as per law.
4. In the meanwhile, reply be filed.
5. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

MARCH 13, 2023/kss

Click here to check corrigendum, if any